

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ),
SOUTHERN ZONE AT CHENNAI**

Application No. 76 of 2020 (SZ)

Tribunal on its own motion SUO MOTU Based on the News Item in Dinamalar Chennai Edition Newspaper dated 01.06.2020, "Danger of lake getting polluted due to Mixing of sewage and waste water"..

...Applicant

Versus

The Chief Secretary to Government of Tamil Nadu,
Department of Environment, Chennai and others.

..Respondent(s)

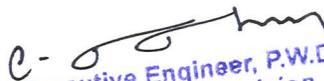
**INTERIM REPORT FILED ON BEHALF OF THE PRINCIPAL SECRETARY
TO GOVERNMENT PUBLIC WORKS DEPARTMENT**

I, C.Podupanithilagam.son of Chinnathambi aged about 47 years, residing at No.47/6, Breeze Apartment, TNHB, Near Velammal Main School, Mogappair East, Chennai-37 do, solemnly affirm and sincerely state as follows:

2. I state that, I am the Executive Engineer, Public Works Department / Water Resources Department, Kosasthalaiyar Basin Division, Thiruvallur file the interim report on behalf of the Principal Secretary to Government Public works department and I am well acquainted with the facts of the case from records.

3. It is submitted that, the Hon'ble National Green Tribunal in its order dated 13.09.2020 directed that

"12. The Joint Committee is also directed to go into the question of compliance of the short term measures and its effectiveness in resolving the issue till the permanent measures are implemented and if there is any short comings, the committee is directed to suggest the method by which improved short term measures can be implemented to resolve the issue till the long term measures are implemented."


Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

4. It is submitted that the list of encroachments has been received from the Revenue Department in the Form I & II format and the Form III notice has been issued to all the 38 encroachers on 06.09.2021 by the Water Resources Department with 21 days of notice period. The necessary rehabilitation and resettlement for encroachers by allocating the alternate settlement through slum clearance board by the District Administration has to be made. The Encroachment has to be evicted after abiding the above said procedures. The procedures are duly followed by the Water Resources Department and the encroachments will be evicted accordingly.

5. It is submitted that the Committee constituted by the Hon'ble National Green Tribunal has inspected the subject area on 06.10.2021. The Avadi Municipal Corporation has to revise the short term action plan and to be included in the inspection report. The draft inspection report is yet to receive from the committee members. In the meantime, the case is listed for hearing tomorrow (ie, 08th October 2021). Hence, I request you to kindly grant two weeks of time by considering the existing situation to file the joint inspection report before Hon'ble Court.

Dated at Chennai on this the 07th day of OCTOBER, 2021.


Executive Engineer, P.W.D.,
Kosasthalaiyar Basin Division, W.R.D.,
Thiruvallur.

Page No :
No of Corrn. :

**BEFORE THE
NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI
Application No.76 of 2020(SZ)**

Tribunal on its own motion

SUO MOTU Applicant

VERSUS

The Chief Secretary to Government of
Tamil Nadu,

Department of Environment, Chennai
and others.

.. Respondents

**INTERIM REPORT FILED
ON BEHALF OF THE PRINCIPAL
SECRETARY TO GOVERNMENT
PUBLIC WORKS DEPARTMENT**

GOVERNMENT PLEADER